

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 120**

**APPEAL/7(CH)2023**

**IN THE MATTER OF:**

**Income tax officer ward 1**

...

**Appellant**

**Versus**

**ROC, NCT of Delhi & Haryana**

...

**Respondent**

**Under Section: 252(1) CA 2013**

**Order delivered on 26.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.06.2024.

**Court Officer**

Priyanka  
26.04.2024.